Directorate General of Foreign Trade UdyogBhawan DES-V Section

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The Meeting No.05/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 09.06.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5	Shri R L Meena, FTDO	DGFT

The agenda for meeting No.5/AM-17 dated 09.06.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 5/84-ALC3/2016 MEETING DATE: 09.06.2016

Case No.:6/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:3510044747	Defer
1 :01/84/050/00094/AM16/	:35/24/040/00007/AM16/	28.05.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for relisting on 07.07.2016.

	Case No.:26/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
2	HQ File :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:3510044748 28.05.2015	Defer Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for relisting on 07.07.2016.

Case No.:27/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:3510044746	Defer
3 :01/84/050/001/15/AM16/	:35/24/040/00006/AM16/	28.05.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for relisting on 07.07.2016.

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Case No.:3/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:3510044759	Defer
4 :01/84/050/00091/AM16/	:35/24/040/00014/AM16/	16.06.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:4/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
5	HQ File	RLA File	Lic.No/Date:3510044760	Defer
	:01/84/050/00092/AM16/	:35/24/040/00015/AM16/	16.06.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:12/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
6	HQ File	RLA File	Lic.No/Date:3510044758	Defer
	:01/84/050/00100/AM16/	:35/24/040/00013/AM16/	16.06.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

ase No.:3/19/84- LC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:3510044772	Defer
01/84/050/00156/AM16/	:35/24/040/00020/AM16/	10.07.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for relisting on 07.07.2016.

8	Case No.:4/19/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:3510044777	Defer

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:01/84/050/00157/AM16/	:35/24/040/00021/AM16/	16.07.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016

	Case No.:18/23/84- ALC3/2015	Party Name:RAMKUMAR TEXTILE PVT. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
0	HQ File	RLA File	Lic.No/Date:1310047960	Defer
	:01/84/050/00235/AM16/	:13/24/040/00023/AM16/	27.08.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to submit the govt. approved certificate for shrinkage and justify the value loss of yarn to fabric process of the product. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 07.07.2016

	Case No.:4/21/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
10	HQ File	RLA File	Lic.No/Date:3510044786	Defer
	:01/84/050/00195/AM16/	:35/24/040/00027/AM16/	03.09.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply received from the firm on 05.02.2016 and same has been sent to TC, Noida for their comments. The case stands deferred for relisting on 07.07.2016.

	Case No.:4/3/84- ALC3/2016	Party Name:SUNNY INTERNATIONAL LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
11	HQ File	RLA File	Lic.No/Date:3310030257	Defer
	:01/84/050/00006/AM17/	:33/24/040/00008/AM16/	13.10.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 07.06.2016 to submit the sketch, measurement, CAD/CAM and manufacturing process in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 07.07.2016.

Case No.:12/5/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
HQ File :01/84/050/00044/AM17/	RLA File :07/24/040/00242/AM16/	Lic.No/Date:0710108922 19.10.2015	
Decision: Committee cons	idered the case as per agend	da alongwith other relevant	papers and went

Accordingly, Committee decided to ratify the norms in through the details submitted in this case.

respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:13/27/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
HQ File :01/84/050/00326/AM1 6/	RLA File :03/95/040/00459/AM1 6/	Lic.No/Date:0310799711 28.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of C&PC vide their O.M No. 46011/60/2012-PC-II dated 04.05.2016 as

	S.No.	Export Product	Export Quantity in Kg	Import item	Quantity allowed in kg/kg content in the export product
3	1.	Flexible intermediate bulk containers net content of exports: polypropylene granules: 818.18 MT, HDPE Granules:4.25 MT, masterbatch antifibrillant:	971.834 KG	Relevant polypropylene granules Relevant HDPE granules Relevant master	1.10 1.10 1.10
		12.27 MT, masterbatch white: 6.13 MT, masterbatch colour: 3.68 MT, conductive black: 6.55, LLDPE: 73.33 MT,		batch antifibrillant Relevant master batch white Relevant master	1.10
		LDPE: 31.43 MT, relevant U V stabilizer masterbatch (for export with U V stabilizer): 16 MT for 971.834 MT.		Relevant conductive black LLDPE	1.099
				Relelvant U V stabilizer master batch 9 for export with U V stabilizer	1.03

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:15/27/84- ALC3/2015	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
4	HQ File :01/84/050/00328/AM16/	RLA File :03/95/040/00458/AM16	Lic.No/Date:0310799739 28.10.2015	

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through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of C&PC vide their O.M No. 46011/60/2012-PC-II dated 04.05.2016 as detailed

s.No.	Export Product	Export	Import item	Quantity allowed
3.140.	Export Froduct	Quantity in Kg		in Kg/kg content in the export product
1.	Flexible intermediate bulk containers net content of exports: polypropylene granules: 818.18 MT, HDPE Granules:4.25 MT, masterbatch antifibrillant: 12.27 MT, masterbatch white: 6.13 MT, masterbatch colour: 3.68 MT, conductive black: 6.55, LLDPE: 73.33 MT, LDPE: 31.43 MT, relevant U V stabilizer masterbatch (for export with U V stabilizer): 16 MT for 971.834 MT.	KG	Relevant polypropylene granules	1.10
			Relevant HDPE granules	1.10
			Relevant master batch antifibrillant	1.10
			Relevant master batch white	1.10
			Relevant master batch colour	1.10
			Relevant conductive black LLDPE	1.099
			LLDPE	1.05
			Relelvant U V stabilizer master batch 9 for export with U V stabilizer	1.0

Case No.:16/27/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
HQ File :01/84/050/00329/AM16/	RLA File :03/95/040/00457/AM16/	Lic.No/Date:03107997 37 28.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of C&PC vide their O.M No. 46011/60/2012-PC-II dated 04.05.2016 as detailed below:

S.No	Export Product	Export Quantity in kg	Import item	Quantity allowed in Kg/kg content in the export product
1.	Flexible intermediate bulk containers net content of exports: polypropylene	KG	Relevant polypropylene granules	1.10 kg/kg
	granules: 818.18 MT, HDPE Granules:4.25 MT,		Relevant HDPE granules	1.10 kg/kg

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masterbatch antifibrillant: 12.27 MT, masterbatch white:	Relevant master batch antifibrillant	1.10 kg/kg
6.13 MT, masterbatch colour: 3.68 MT, conductive black:	Relevant master batch white	1.10
6.55, LLDPE: 73.33 MT, LDPE: 31.43 MT, relevant U	Relevant master batch colour	1.10
V stabilizer masterbatch (for export with U V stabilizer): 16 MT for 971.834 MT.	Relevant conductive black LLDPE	1.099
	LLDPE	1.05
	Relelvant U V stabilizer master batch 9 for export with U V stabilizer	1.0

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:17/27/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
HQ File :01/84/050/00330/AM16/	RLA File :03/95/040/00460/AM1 6/	Lic.No/Date:03107997 12 28.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of C&PC vide their O.M No. 46011/60/2012-PC-II dated 04.05.2016 as detailed below:

	S.No.	Export Product	Export Quantity in kg	Import item	Quantity allowed in Kg/kg content in the export product
5	1.	Flexible intermediate bulk containers net content of exports: polypropylene granules: 818.18 MT, HDPE	The state of the s	Relevant polypropylene granules Relevant HDPE	1.10 kg/kg 1.10 kg/kg
	Granules:4.25 MT, masterbatch white: 6.13 MT, masterbatch colour: 3.68 MT, conductive black:			granules	1.10 kg/kg
				Relevant master batch antifibrillant	1.10 kg/kg
			Relevant master batch white	1.10	
		6.55, LLDPE: 73.33 MT, LDPE: 31.43 MT, relevant U		Relevant master batch colour	1.10
	V stabilizer masterbatch (for export with U V stabilizer): 16 MT for 971.834 MT.		Relevant conductive black LLDPE	1.099	
				LLDPE	1.05
				Relelvant U V stabilizer master	1.0

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	batch 9 for export with U V stabilizer	
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RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:1/27/84- ALC3/2015	Party Name:S.K. EXPORTS	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
17	HQ File	RLA File	Lic.No/Date:0610038245	Defer
	:01/84/050/00314/AM16/	:06/24/040/00032/AM16/	30.10.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 07.07.2016.

Case No.:14/27/84- ALC3/2015	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310799931	Defer
8 :01/84/050/00327/AM16/	:03/95/040/00544/AM16/	02.11.2015	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 22.02.2016 and the same has again been sent to DIPP on 07.06.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:4/27/84- ALC3/2015	Party Name:LILLY FASHIONS (P) LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
1.0	HQ File :01/84/050/00317/AM16/	RLA File :05/23/040/00345/AM16/	Lic.No/Date:0510396324 13.11.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case N ALC3	No.:2/25/84- /2015	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ Fi	le	RLA File	Lic.No/Date:5610004753	Defer
20 :01/84	/050/00 <mark>283/AM</mark> 16/	:56/24/040/00029/AM16/	20.11.2015	Date:07.07.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued by Deptt. of C&PC on 29.03.2016 in this case. Reply is not received from the firm. NC decided to remind to Deptt. of C&PC to furnish their comments and defer the case for re-listing on 07.07.2016.

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	Case No.:6/27/84- ALC3/2015	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
21	HQ File :01/84/050/00319/AM16/	RLA File :06/24/040/00034/AM16/	Lic.No/Date:0610038262 24.11.2015	Defer Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C &PC on 28.01.2016. The reply of the firm is not received so far. NC decided to remind to Deptt. Of C&PC to furnish their comments and defer the case for re-listing on 07.07.2016.

	Case No.:3/29/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
22	HQ File :01/84/050/00394/AM16/	RLA File :35/24/040/00047/AM16/	Lic.No/Date:3510044832 08.12.2015	Defer Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:4/1/84- ALC3/2016	Party Name:SUPERHOUSE LTD.,	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
23	HQ File	RLA File	Lic.No/Date:0610038273	Defer
	:01/84/050/00473/AM16/	:06/24/040/00039/AM16/	09.12.2015	Date:07.07.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. NC decided to call the three set of application from RA, Kanpur. The case stands deferred for re-listing on 07.07.2016.

	Case No.:5/1/84- ALC3/2016	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Deferred
24	HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date: 07.07.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. NC decided to call the three set of application from RA, Kanpur. The case stands deferred for re-listing on 07.07.2016.

te:5/84- Status: Deferred	Meet No/Date:5/84- ALC3/2016 09.06.2016	Case No.:1/1/84- ALC3/2016 Party Name:MICA
:1110028183 Defer Date: 07.07.2016	Lic.No/Date:1110028183 27.01.2016	HQ File RLA File :01/84/050/00470/AM16/ :11/24/040/00012/
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that the reply of the firm has been sent to DIPP on 31.05.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

Case No.:3/1/84- ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310802103	Defer Date: 07.07.2016
6 :01/84/050/00472/AM16/	:03/94/040/00890/AM16/	29.01.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to C&PC and DIPP for their comments. NC decided to remind to Deptt. of C&PC/DIPP to furnish their comments and defer the case for re-listing on 07.07.2016.

	Case No.:13/3/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
27	HQ File :01/84/050/00015/AM17/	RLA File :05/23/040/00475/AM16/	Lic.No/Date:0510397633 17.02.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

	Case No.:1/31/84- ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Deferred
28	HQ File :01/84/050/00447/AM16/	RLA File :30/24/040/00046/AM16/	Lic.No/Date:3010103734 01.03.2016	Defer Date 07.07.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. NC decided to call for three set of application from RA, Ludhiana. The case stands deferred for re-listing on 07.07.2016.

Case No.:14/3/84- ALC3/2016	Party Name:TIMES FIBREFILL PVT. LTD.,	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
HQ File :01/84/050/00016/AM17/	RLA File :02/24/040/00197/AM1 6/	Lic.No/Date:021020652 1 03.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of IPP vide their U.O. No. 7/21/2016-TSW dated 24.05.2016 as detailed below

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
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1.	Non-woven Geotextile	30165.00 Kg	Virgin	37102.95 Kg	
	Bag - 1700 X 1250		polypropylene		
	mm, 2100mm X		staple fibre, UV	,	
	1500mm, 1000 MM X		stabilized (8		
	700 MM (containing		Denier X 64mm)		
	virgin polypropylene				
	staple fibre, UV				
	stabilized 8 Denier X				
	64 mm)				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

	Case No.:42/5/84- ALC3/2016	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Deferred
30	HQ File :01/84/050/00074/AM17/	RLA File :03/95/040/00949/AM16/	Lic.No/Date:0310803060 04.03.2016	Defer Date: 07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:8/3/84- ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Deferred
31	HQ File	RLA File	Lic.No/Date:3410041959	Defer
	:01/84/050/00010/AM17/	:34/24/040/00316/AM16/	10.03.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the measurement chart, CAD and Manufacturing process in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 07.07.2016.

	Case No.:7/5/84- ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred		
32	HQ File :01/84/050/00039/AM17/	RLA File :34/24/040/00322/AM16/	Lic.No/Date:3410041960 10.03.2016	Defer Date:07.07.2016		
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016					

33	Case No.:11/5/84- ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:3410041961	Defer
	:01/84/050/00043/AM17/	:34/24/040/00320/AM16/	10.03.2016	Date:07.07.2016

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

Case No.:6/3/84- ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File:01/84/050/00008/AM17/	RLA File	Lic.No/Date:0810137400	Defer
	:08/24/040/00437/AM16/	11.03.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 07.07.2016.

	Case No.:19/5/84- ALC3/2016	Party Name:CHELSEA MILLS	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
25	HQ File :01/84/050/00051/AM17/	RLA File :05/23/040/00536/AM16/	Lic.No/Date:0510397923 14.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:5/3/84- ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0810137423	Defer
:01/84/050/00007/AM17/	:08/24/040/00434/AM16/	15.03.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 07.07.2016.

Case No.:4/5/84- ALC3/2016	Party Name:POOJA INTERNATIONAL	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510397999	Defer
:01/84/050/00036/AM17/	:05/24/040/00617/AM16/	21.03.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and

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TC, Noida on 07.06.2016 to examine/comments of the case. Accordingly, Committee decided to ask the firm to furnish the CAD, Measurement chart and sketch in this case. The case stands deferred for re-listing on 07.07.2016.

	Case No.:5/5/84- ALC3/2016	Party Name:SIDDARTH KAPOOR	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
38	HQ File	RLA File	Lic.No/Date:0210206564	Defer
	:01/84/050/00037/AM17/	:02/24/040/00206/AM16/	22.03.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:6/5/84- ALC3/2016	Party Name: ASHIMA DYECOT PRIVATE LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
20	HQ File :01/84/050/00038/AM17/	RLA File :08/24/040/00443/AM16/	Lic.No/Date:0810137488 22.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:16/5/84- ALC3/2016	Party Name:SHAUN FILAMENTS,	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:1710006291	Defer
:01/84/050/00048/AM17/	:17/24/040/00133/AM16/	22.03.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 07.06.2016 for examine the case. Committee also noted that the matter relates to DIPP. Accordingly, Committee decided to send the application to DIPP for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:43/5/84- ALC3/2016	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
41	HQ File :01/84/050/00075/AM17/	RLA File :03/94/040/01068/AM16/	Lic.No/Date:0310803565 28.03.2016	Defer Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 07.06.2016 to examine/comments of the case. Accordingly, Committee decided to ask the firm to furnish the Manufacturing process, percentagewise use for Modacrylic alongwith the

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wastage claimed at each stage in this case. The case stands deferred for re-listing on 07.07.2016.

	Case No.:14/5/84- ALC3/2016	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
42	HQ File	RLA File	Lic.No/Date:0510398056	Defer
	:01/84/050/00046/AM17/	:05/24/040/00608/AM16/	29.03.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

Case No.:8/5/84- ALC3/2016	Party Name: GAURAV INTERNATIONAL	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
HQ File :01/84/050/00040/AM17/	RLA File :05/23/040/00562/AM16/	Lic.No/Date:05103980 87 31.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC (MSME) vide their U.O. No. 14024/36/2016-L and H-DCMSE/165 dated

43 22.06.2016 as detailed below:

S.N	Export Product	Exp Qty	Import item	Qty allowed
1.	Ladies bags made of 100% lilen yarn Dyed Fabric, GSM-221+-10%, (HBG064511).	980 Nos	100% lilen yarn Dyed Fabric, GSM-221+- 10%,	1.63 Sqms per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/5/84- ALC3/2016	Party Name:BENLON INDIA LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
HQ File:01/84/050/00042/AM17/	RLA File :05/23/040/00514/AM16/	Lic.No/Date:0510398106 31.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 07.06.2016 for examine the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

45 Case No.:18/5/84-	Party	Meet No/Date:5/84-	Status: Deferred

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ALC3/2016	Name:YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	ALC3/2016 09.06.2016	
HQ File	RLA File	Lic.No/Date:0510398115	Defer
:01/84/050/00050/AM17/	:05/24/040/00602/AM16/	01.04.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 07.06.2016 to examine/comments of the case. Accordingly, Committee decided to ask the firm to furnish the CAD, Sketch and Measurement chart in this case. The case stands deferred for re-listing on 07.07.2016.

	Case No.:20/5/84- ALC3/2016	Party Name:YARNZ EXPORTS PVT LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
16	HQ File :01/84/050/00052/AM17/	RLA File :05/24/040/00635/AM16/	Lic.No/Date:0510398116 01.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:45/5/84- ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
47	HQ File	RLA File	Lic.No/Date:3110066108	Defer
	:01/84/050/00077/AM17/	:31/83/040/00181/AM16/	04.04.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

Case No.:29/5/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
	RLA File :05/24/040/00001/AM17/	Lic.No/Date:0510398137 05.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

49 Case No.:13/5/84-ALC3/2016 Party Name: BENLON Meet No/Date:5/84-

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	INDIA LTD.	ALC3/2016 09.06.2016	Approved
HQ File :01/84/050/00045/AM17/	RLA File :05/23/040/00003/AM17/	Lic.No/Date:0510398151 06.04.2016	*

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:15/5/84-ALC3/2016	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:3510044912	
:01/84/050/00047/AM17/	:35/24/040/00064/AM16/	08.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 2% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:27/5/84-ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
51	HQ File :01/84/050/00059/AM17/	RLA File :05/24/040/00005/AM17/	Lic.No/Date:0510398157 08.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for by the firm. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:17/5/84- ALC3/2016	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510398172	Defer Date
:01/84/050/00049/AM17/	:05/24/040/00011/AM17/	12.04.2016	07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 07.06.2016 to examine/comments of the case. Accordingly, Committee decided to ask the firm to furnish the CAD, Measurement chart and sketch in this case. The case stands deferred for re-listing on 07.07.2016.

52	Case No.:44/5/84-	Party	Meet No/Date:5/84-	Status:Deferred
33	ALC3/2016	Name:SUPERHOUSE	ALC3/2016	

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	LTD.,	09.06.2016		
HQ File	RLA File	Lic.No/Date:0610038360	Defer Date:	
:01/84/050/00076/AM17/	:06/24/040/00001/AM17/	18.04.2016	07.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

Case No	o.:26/5/84-ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
HQ File :01/84/0		RLA File :05/24/040/00013/AM17/	Lic.No/Date:0510398224 19.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:31/5/84-ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
55	HQ File :01/84/050/00063/AM17/	RLA File :05/24/040/00014/AM17/	Lic.No/Date:0510398225 19.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:33/5/84- ALC3/2016	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Deferred
56	HQ File :01/84/050/00065/AM17/	RLA File :34/24/040/00010/AM17/	Lic.No/Date:3410042083 19.04.2016	Defer Date 07 .07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

- 7	Case No.:37/5/84-ALC3/2016	Party Name: RADNIK EXPORTS	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
) /	HQ File :01/84/050/00069/AM17/	RLA File :05/24/040/00020/AM17/	Lic.No/Date:05103982 30 19.04.2016	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC (MSME) vide their U O. No. 14024/36/2016-L and H-DCMSE/165 dated 22.06.2016 as detailed below:

S.N	Export Product	Exp Qty	Import item	Qty allowed
1.	Ladies blouse made of 100% polyester Dyed Fabric, GSM-115+-10%,.	2940 Nos	100% polyester Dyed Fabric, GSM-115+- 10%	2.10 Sqms per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.on 07.07.2016.

	Case No.:41/5/84- ALC3/2016	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status Deferred
58	HQ File :01/84/050/00073/AM17/	RLA File :06/24/040/00002/AM17/	Lic.No/Date:0610038366 19.04.2016	Defer Date: 07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:1/5/84- ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
59	HQ File	RLA File	Lic.No/Date:0310804041	Defer
	:01/84/050/00033/AM17/	:03/95/040/00905/AM16/	20.04.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the hard copy of the application has been received on 09.06.2016 from RA and same will be sent to DIPP for their comments. The case stands deferred for re-listing on 07.07.2016.

Case No.:22/5/84-ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0510398261	
:01/84/050/00054/AM17/	:05/24/040/00022/AM17/	21.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:23/5/84- Party Name:RICHA GLOBAL EXPORTS P.	Meet No/Date:5/84- ALC3/2016	Status:Approved
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	LTD.	09.06.2016	
HQ File	RLA File	Lic.No/Date:0510398262	
:01/84/050/00055/AM17/	:05/24/040/00029/AM17/	21.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:35/5/84- ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
62	HQ File	RLA File	Lic.No/Date:5210041867	Defer
	:01/84/050/00067/AM17/	:52/24/040/00003/AM17/	21.04.2016	Date:07.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:9/5/84-ALC3/2016	Party Name: VENUS DENIM	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
63	HQ File :01/84/050/00041/AM17/	RLA File :08/24/040/00025/AM17/	Lic.No/Date:0810137739 22.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:34/5/84- ALC3/2016	Party Name: VARDHMAN YARNS AND THREADS LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status Approved
HQ File :01/84/050/00066/AM17/	RLA File :30/24/040/00001/AM17/	Lic.No/Date:30101037 69 25.04.2016	Defer Date 07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC (MSME) vide their U O. No. 14024/35/2016-L and H-DCMSE/164 dated 22.06.2016 as detailed below:

S.N	Export Product				Exp Qty	Import item	Qty allowed
1.	Dyed Polyester 280/3d/tex	filament	sewing	threads	5000 Kgs	Dyed Polyester filament yarn 280/3d/tex	5100 Kgs

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:24/5/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
HQ File	RLA File	Lic.No/Date:0510398305	
:01/84/050/00056/AM17/	:05/24/040/00035/AM17/	26.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

A	LC3/2016	GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	ALC3/2016 09.06.2016	
	IQ File	RLA File	Lic.No/Date:0810137775	Defer
	01/84/050/00003/AM17/	:08/24/040/00030/AM17/	27.04.2016	Date:07.07.2016

to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:2/3/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
67	HQ File :01/84/050/00004/AM17/	RLA File :08/24/040/00033/AM17/	Lic.No/Date:0810137776 27.04.2016	Defer Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:25/5/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
68	HQ File	RLA File	Lic.No/Date:0510398328	Defer
	:01/84/050/00057/AM17/	:05/24/040/00039/AM17/	27.04.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

60	Case No.:3/3/84-	Party Name: TEXBOND	Meet No/Date:5/84-	Status:Deferred
69	Case No.:3/3/84- ALC3/2016	NONWOVENS	ALC3/2016	

		09.06.2016	
HQ File	RLA File	Lic.No/Date:0410161863	Defer
:01/84/050/00005/AM17/	:04/24/040/00014/AM17/	02.05.2016	Date:07.07.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Chennai. NC decided to call the three sets of application from RA, Chennai. The case stands deferred for re-listing on 07.07.2016.

	Case No.:21/5/84- ALC3/2016	Party Name:RADNIK EXPORTS	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
70	HQ File	RLA File	Lic.No/Date:0510398349	Defer
	:01/84/050/00053/AM17/	:05/24/040/00048/AM17/	02.05.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for examine /comments. NC decided to ask the firm to furnish the justification for requirement of higher wastage claimed alongwith sample of the product in this case. The case stands deferred for re-listing on 07.07.2016.

Case No.:32/5/84- ALC3/2016	Party Name:RADNIK EXPORTS	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510398348	Defer
:01/84/050/00064/AM17/	:05/24/040/00047/AM17/	02.05.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for examine /comments. NC decided to ask the firm to furnish the justification for requirement of higher wastage claimed alongwith sample /sketch ,calculation sheet for computing the qty of consumption of import item in this case. The case stands deferred for re-listing on 07.07.2016.

	Case No.:39/5/84- ALC3/2016	Party Name:SUPERHOUSE LTD.,	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
72	HQ File	RLA File	Lic.No/Date:0610038377	Defer
	:01/84/050/00071/AM17/	:06/24/040/00004/AM17/	03.05.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

Case No.:36/5/84- ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:5210041879	Defer
:01/84/050/00068/AM17/	:52/24/040/00008/AM17/	04.05.2016	Date:07.07.2016

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that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

	Case No.:40/5/84- ALC3/2016	Party Name:S.K. EXPORTS	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
74	HQ File	RLA File	Lic.No/Date:0610038379	Defer
	:01/84/050/00072/AM17/	:06/24/040/00008/AM17/	05.05.2016	Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016

Case No.:30/5/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
HQ File :01/84/050/00062/AM17/	RLA File :05/24/040/00055/AM17/	Lic.No/Date:0510398418 06.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:28/5/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
HQ File	RLA File	Lic.No/Date:0510398449	
:01/84/050/00060/AM17/	:05/24/040/00062/AM17/	10.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:38/5/84- ALC3/2016	Party Name:COCO FIBRE TEX	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
77	HQ File :01/84/050/00070/AM17/	RLA File :10/24/040/00009/AM17/	Lic.No/Date:1010059474 11.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 3% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions

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	Case No.:2/5/84- ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred	
78	HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date:07.07.2016	
, 0	Decision : The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 07.07.2016.				

	Case No.:3/5/84- ALC3/2016	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred	
79	HQ File :01/84/050/00035/AM17/	RLA File :10/24/040/00010/AM17/	Lic.No/Date:1010059491 27.05.2016	Defer Date:07.07.2016	
	Decision : The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 07.07.2016.				

(80)

Case No.55	M/s. Loyal Textile Mills Ltd.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00170/AM-14/DES-V
RA. F.No. 35/24/040/22/AM14	
Fixation of norms in respect of Advance Auth	norization No. 3510041934 dated 22.08.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have represented on 11.04.2014 for fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.201. Accordingly, Committee decided to ratify porms in respect of the Advance Authorization issued in this case as details below:

S.No	Export Product	Export Quantit y		Import item	Quantity allowed
1.	Mill made Industrial 2500.0 Nos garments made out	2500.00	1.	Raw Cotton	3036.141 Kg
		Nos	2.	Vat Dyes	35.476Kgs
	of 100% cotton dyed		3.	Flacovan	1045.606 Kgs
(4)	fabrics		4.	Ukadan	111.185Kgs
	with flame resistant finish 220 GSM and 100% cotton dyed fabrics with flame resistant finish 175 GSM - cotton winter pant with SLT 8579 lining		5.	Silastal	47.313Kgs
			6.	Silastan	9.463Kgs
			7.	FR Thread	66.938 Kg
		8.	Furnace Oil (Restricted to 7% FOB value of exports)	As per Fuel policy	
			9.	Polyvinyl Alchohal	23.65Kgs

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2. N	Mill made Industrial	1750.00	1.	Raw Cotton	1809.616 Kg
g c f	workwear woven garments made out of 100% cotton dyed fabrics with flame resistant finish 220 GSM and 100% coton dyed Fabrics with Flame Resistant Finish 175 GSM-Cotton Winter Jacket with SLT 8579 lining	2.	Vat Dyes (The Dyes & Chemicals i.e S.No.2 to 6 of import item are restricted to 26% FOB value of exports as per P.No.88 dated 27.12.2011)	21.146Kgs	
		3.	Flacovan	622.861Kgs	
		4.	Ukadan	66.232Kgs	
			5.	Silastal	28.124Kgs
			6.	Silastan	5.637Kgs
100			7.	FR Thread	46.856 Kg
		8.	Furnace Oil (Restricted to 7% FOB value of exports)	As per fuel policy	
			9.	Polyvinyl Alchohal	14.096Kgs

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(81)

Case No.56	M/s. Uniray Medical LLP
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	
RA. 1.100. 05/95/040/00005/11115	· · · N 0210702242 dated 24 12 2014

Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm is not received so far. NC decided that to wait for their reply. The case for re-listing on 07.07.2016.

(82)

Case No. 57	M/s. Orient Craft Ltd.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/171/311/AM-17 /DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms for export product Ladies Dress, Style No. 9370, made out of 60% Cotton, 40% Nylon Warp Knitted Fabric, GSM 94(+/- 10%) width 59" in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(83)

Case No. 58	M/s. Orient Craft Ltd.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/171/048/AM-17 /DES-V
RA. F.No. 05/27/039/030/AM15	
Fixation of norms for export product knitte	d Ladies Blouse, Style No. 7092, made out of 50% Cotton,







40% Nylon, 10% Spandex Dyed Knitted Fabric, GSM 200(+/- 10%), width 58" in respect of Annual Advance Authorization No. 0510393430 dated 02.03.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(84)

Case No.59	M/s. Brij Designs
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00271AM-16/DES-V
RA. F.No. 05/23/040/00291/AM16	

Re-fixation of norms in respect of Advance Authorization No. 0510395895 dated 13.10.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.03.2016 for re-fixation of norms for the export product Ladies dress, style No. CBS161198 as their earlier order has been cancelled by buyer M/s. Thought Bubble Consulting HK Ltd. NC decided to defer the case for re-listing on 07.07.2016.

(85)

Case No.60	M/s. Richa & Co.	
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00457/AM-16/DES-V	
RA. F.No. 05/24/040/00552/AM16		

Re-fixation of norms in respect of Advance Authorization No.06510397535 dated 08.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 19.05.2016 to add one more style no. 7BF26576 as applied /obtained by them from RA against the above said Adv. Authorisation. Accordingly, Committee agreed to the firm's request.

All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 32/84 dated 31.03.2016.

RA concern may take necessary action subject to compliance of other usual conditions.

(86)

Case No.61	M/s. Richa & Co.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00286/AM-16/DES-V
RA. F.No. 05/24/040/00408/AM16	

Correction in Licence No. from 0510396066 dated 29.10.2015 to 0510396418 dated 24.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 24.05.2016 for correction in Licence No. from 0510396066 dated 29.10.2015 to 0510396418 dated 24.11.2015. Accordingly, Committee agreed the firm's request for correction in Licence No as applied for.

All the other terms and conditions will remain unchanged as earlier decided by NC in its meeting No. 02/8AM17dated 28.04.2016.

RA concern may take necessary action subject to compliance of other usual conditions.

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No.01/84/050/00351/AM-11/DES-V
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.03.2016 for fixation of norms in respect of Advance Authorization No. 0510283394 as their case was rejected by NC on 14.04.2011 due to non-submission of reply. Committee also observed that the reply of the firm has been sent to DC(MSME) on 31.05.2016 for their comments. NC decided to wait for comments and defer the case for re-listing on 07.07.2016.

(88)

Case No.63	M/s. Yarnz Exports (P) Ltd
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	
Fixation of norms in respect of Advance Author	orization No. 0510394628 dated 18.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.02.2016 for fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015 as their case was rejected by NC on 26.11.2015 due to non-submission of reply. Accordingly, NC decided to defer the case for re—listing on 07.07.2016.

(89)

Case No.64	M/s. K.H Exports Pvt. Ltd.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00347/AM-16/DES-V
RA. F.No. 04/24/040/00216/AM16	
G	7.9.0.10.11 and 12 for the expert item No. 1 in respect of

Correction in description of import items Sl. No. 7,8,9,10,11 and 12 for the export item No. 1 in respect of Advance Authorization No. 0410161484 dated 06.01.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 18.05.2016 for correction in description of import item Sl. No. 7,8,9,10,11 and 12 for the export item No.1 in respect of Advance Authorization No. 0410161484 dated 06.01.2016. Accordingly, Committee agreed the firm's request to amend the description of import items Sl. No. 7,8,9,10,11 and 12 for the export item No.1 in respect of Advance Authorisation issued in this case as details below:

S.No.	Export Pro	oduct	Export Qty		Import item Earlier	Import item now	Quantity allowed
1.	COW BELTS Style	LEATHER Qty(In Nos	139105 Nos	4.	BUCKLE (METAL FITTINGS)	BUCKLE (METAL FITTINGS)	Net to Net (NUMBERS)
	F64824 14528 F64826 12326 F64827	5		5.	BEMIS TPU ADHESIVE FILM (ADHESIVE)	BEMIS TPU ADHESIVE FILM (ADHESIVE)	12121.88 MTR
	36567 F64833 1809 F64837 5344			6.	1MM BONDED LEATHER – CHAMAR CHARME(LEA THER BOARD)	1MM BONDED LEATHER – CHAMAR CHARME(LEAT HER BOARD)	4066.080 SQMTR
	F64840 11854 F64842			7.	0.4MM x58INCH COL:LAKE	1.5mm Bonded Leather Chamar Charme	3021.73 SQMTR

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7513 F65185 8159 F65186 8297 F65243 6645 F65245			GREEN NON WEVEN LINING W/O ADHESIVE 58"(NON WOVEN LINING METERIAL)	(Leather Board)	
2122 F65265 390 64079 942 64083 1846 1437 500 924 64098	64085 64089 64095	8.	0.6MM x 58INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE 58"(NON WOVEN LINING MATERIAL)	0.4mm x 58inch col lake Green Non Woven Lining without Adhesive (Non Woven Lining Material)	18.78 YARDS
811 64099 1028 1908 3173 2574 1478	64772 64773 64889 64890 65255	9.	1.5 MM 3 STRIPE WEBBING – 22MM (WEBBING)	0.6mm x 58inch col lake Green Non Woven Lining Without Adhesive (Non Woven Lining Material)	1899.070 YARDS
505 2183 65261 650 F65525 3592 Total	65260	10.	LEATHER AUXILIARY (POLISHES/ED GE STAIN)	1.5MM 3 STRIPE WEBBBING 22MM (WEBBING)	3592 METERS
139105		11.	WATER BASED ADHESIVE (ADHESIVE)	LEATHER AUXILIARY (POLISHES EDGE STAIN)	1712.0488 KGS
		12.	RESIN NAN PAO BWA-316 CH BAOWEILNG BRAND (ADHESIVE)	WATER BASED ADHESIVE (ADHESIVE)	227.708 KGS
*		13.	RESIN NAN PAO BWA- 316CH BAOWEILNG BRAND (ADHESIVE)	RESIN NAN PAO BWA-316CH BAOWEILNG BRAND (ADHESIVE)	438.330 KGS
		14.	AR6450/D	AR6450/D	1234.55

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					(PRIMER)	(PRIMER)	KGS
				15.	6GM SILICA GEL (PACKING MATERIAL)	6GM SILICA GEL (PACKING MATERIAL)	Net to net (NUMBERS)
				16.	PRINTED POLY BAGS POLYETHYLE NE (PACKING MATERIAL)	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As Per Packing policy (NUMBERS)
				17.	PACKING GIFT BOX (PACKING MATERIAL)	PACKING GIFT BOX (PACKING MATERIAL)	As per policy (NUMBERS
2.	Combinati Materials Style	Qty (In Nos.)	Export quantit y	1.	OUTER LINING 12 CM (PRINTED PVC 1.25 MM WITH TOP COATING 600D CANVAS WIDTH-54")	OUTER LINING 12 CM (PRINTED PVC 1.25 MM WITH TOP COATING 600D CANVAS WIDTH- 54")	5571.03 MTRS
	F64825 29667 F64825 507 F64828 21672 F64839	3	94861 Nos	2	OUTER LINING (12CM SIG C 1.25MM PEBBLE DENIM PVC- WIDTH-54")	OUTER LINING (12CM SIG C 1.25MM PEBBLE DENIM PVC- WIDTH-54")	32.09 MTRS
	23968 F65242 64077 64084 1266 64087 2200 64094			3	OUTER LINING (10.6CM SIG C LUXE PEBBLE EMBOSS- TC BLEND PLAIN WEAVE- WIDTH-54")	OUTER LINING (10.6CM SIG C LUXE PEBBLE EMBOSS- TC BLEND PLAIN WEAVE-WIDTH- 54")	342.58 MTRS
	65264 650 Total	94861		4	BUCKLE (METAL FITTINGS)	BUCKLE (METAL FITTINGS)	Net to Net (NUMBERS
	ž			5	BEMIS TPU ADHESIVE FILM (ADHESIVE)	BEMIS TPU ADHESIVE FILM(ADHESIVE	8300.57 MTRS
				6	1MM BONDED LEATHER CHAMAR CHARME	1MM BONDED LEATHER- CHAMAR CHARME	32.70 SQMTR

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	(LEATHER BOARD)	(LEATHER BOARD)	
7	1.5MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	1.5MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	5046.39 SQMTR
	LEATHER AUXILIARY (POLISHES / EDGE STAIN)	LEATHER AUXILIARY (POLISHES / EDGE STAIN)	1033.98 KGS
12	WATER BASES ADHESIVE (ADHESIVE)	WATER BASES ADHESIVE (ADHESIVE)	21.62 KGS
13.	RESIN NAN PAO BWA- 316CH BAOWEILING BRAND (ADHESIVE)	RESIN NAN PAO BWA-316CH BAOWEILING BRAND (ADHESIVE)	93.84 KGS
14.	AR6450/D (PRIMER)	AR6450/D (PRIMER)	607.11 KGS
15.	6 GM SILICA GEL (PACKING MATERIAL)	6 GM SILICA GEL (PACKING MATERIAL)	Net to Net (NUMBERS)
16.	PRINTED POLY BAGS POLYETHYLE NE (PACKING MATERIAL)	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As per Packing Policy (NUMBERS)
17.	PACKING GIFT BOX (PACKING MATERIAL)	PACKING GIFT BOX (PACKING MATERIAL)	As per Packing Policy (NUMBERS)

RA concern may take necessary action subject to compliance of other usual conditions.

(90)

	M/s. Chelsea Mills
Case No.65	
NC Meeting No, 05/AM-17 dt 09.06.2016	File No.01/84/171/00124/AM-15/DES-V
PA E No. 07/25/039/00004/AM15	The state of the s
Correction in GSM from 170+/-10% to 271+/-	10% in EP No. 104 A in respect of Annual Adv. Authorisation No
0510389084 dated 25.06.2014.	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 02.04.2016 for correction in GSM from 170+/-10% to 271+/- 10% in EP No. 104A in respect of Annual Adv. Authorisation N. 0510389084 dated 25.06.2014. Accordingly, Committee agreed to the firm's request for correction in GSM as applied for.

All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 7/AM16 dated 21.05.2015.

RA concern may take necessary action subject to compliance of other usual conditions.

(91)

Case No.66	M/s. Kabadi Shankarsa & Co.	
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00366/AM-16/DES-V	
RA. F.No. 07/24/040/00343/AM15		

Fixation of norms in respect of Advance Authorization No. 0710108900 dated 14.10.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 02.03.2016 for fixation of adhoc norms in respect of Advance Authorization No. 0710108900 dated 14.10.2015 on repeat based as earlier fixed by NC in its meeting No.01/84 dated 09.04.2015 in respect of Adv. Authorisation No. 0710107259 dated 23.12.2014. Accordingly, NC agreed to the firm's request and ratify the norms in respect of Advance Authorization No. 0710108900 dated 14.10.2015 on repeat basis as earlier fixed by NC in its meeting No. 01/84 dated 09.04.2015 in respect of Adv. Authorisation No. 0710107259 dated 23.12.2014.

RA concern may take necessary action subject to compliance of other usual conditions.

(92)

Case No.67	M/s. Richa Global Exports P. Ltd.	
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00197/AM-16/DES-V	
RA. F.No. 05/24/040/00261/AM16		

Re-fixation of norms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 16.05.2016 for enhancement in quantity of input Sl. No. 1 from 0.235 gms to 0.292 gms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015 which was approved by NC in its meeting No. 22/84 dated 29.10.2015. Accordingly, Committee to defer the case for re-listing on 07.07.2016.

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. Jiva Designs Pvt. Ltd.
No.01/84/171/56/AM-16/DES-V
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Re-fixation of norms in respect of Annual Adv. Authorisation No. 0510392813 dated 14.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

(94)

Case No.69	M/s. Shankar Packagings Ltd
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	
Fixation of norms in respect of Advance	Authorization No. 0310797021 dated 02.07.2015

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for relisting on 07.07.2016.

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Case No.71	M/s. Shankar Packagings Ltd
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for relisting on 07.07.2016.

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M/s. Shankar Packagings Ltd	
File No.01/84/050/00147/AM-16/DES-V	
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Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for relisting on 07.07.2016.

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